

Central Administrative Tribunal
Principal Bench

RA 279/2000 in OAs 1076 & 1091/99

New Delhi this the 14 th day of September, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

1. Mrs. Poonam Bajaj,
Casual Production Assistant, AIR,
D/o Mr. D.R. Bajaj,
R/o C-7/95-B, Keshabpuram,
Laurence Road, Delhi-110036.
2. Syed Javed Raza,
S/o Jarrar Hyder,
R/o 11, Kailash Appts., Plot No.45,
Patparganj, Delhi-110092. Applicants.

Versus

1. Union of India through
Secretary,
Ministry of Information and
Broadcasting, Govt. of India,
Shastri Bhavan,
New Delhi-110001.
2. Director General,
All India Radio Akashwani
Bhawan, Shastri Bhawan,
New Delhi-110001.
3. Station Director,
All India Radio,
Broadcasting House,
Parliament Street,
New Delhi-110001. Respondents.

O R D E R (By circulation)

On perusal of RA 279/2000, it is seen that none of the grounds falls within the provisions of Order 47 Rule 1 CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985 and Rule 17 of the CAT (Procedure) Rules, 1987. It is settled law that a Review Application cannot be used as an instrument of appeal to reargue the case on the ground that the Tribunal's decision is erroneous.

2. In the facts and circumstances of the case, as there is no error apparent on the face of the record or any

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sufficient reason as contained in the aforesaid provisions to allow the Review Application, RA 279/2000 is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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